## CENTRAL ADMINISTRATIVE TRIBUNAL Principal Bench

O.A. No. 42 of 1997

New Delhi, dated the 29th May, 19

1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)

Mrs. Kusum Lata Bhatnagar, TGT (Gen.)
K-ll, Navbharat Apartments, Paschim Vihar,
New Delhi-110063.

... APPLICANT

(Applicant in person)

## **VERSUS**

- Secretary (Education), Delhi Administration, Delhi.
- Director of Education, Old Secretariat, Delhi Administration, Sham Nath Marg, Delhi.
- 3. The Dy. Controller of Accounts (Funds), Old Secretariat, Delhi Administration, Sham Nath Marg, Delhi.
  RESPONDENTS

By Advocate: Shri S.K.Gupta proxy counsel for Ms. Jyotsna Kaushik

## ORDER (Oral)

## BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Applicant's grievance was regarding non-supply of GPF Statement and denial of GPF advance of Rs. 20,000/-.

2. During hearing it transpires that Respondents have since delivered a copy of the GPF Statement to the applicant but the applicant contends that this Statement contains various errors as highlighted in the rejoinder.

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- 3. This O.A. is disposed of with a direction to the Respondents to treat the rejoinder as applicant's representation, remove errors if any in the applicant's GPF Account and issue a fresh GPF Statement to the applicant as on 1.6.97.
- 4. Thereafter the Respondents should examine the claims of the applicant for GPF advance, and consider sanctioning her such GPF advance as is admissible under the Rules.

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  These directions should be complied before 30.6.1997 positively.
- 5. The O.A. is disposed of accordingly. No costs.

Meliga (S.R. ADIGE) Member (A)

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